

**Demand to get the proposed ₹ 1,425 crore for electrification in
Madhya Pradesh released at the earliest**

श्री कैलाश सोनी (मध्य प्रदेश): महोदय, सम्पूर्ण भारतवर्ष में विद्युत आपूर्ति में मध्य प्रदेश का अग्रगण्य स्थान है। दिनांक 28.12.2017 को 12,240 मेगावाट बिजली की आपूर्ति की गई, जो अभी तक का सबसे बड़ा रिकॉर्ड है। "प्रधान मंत्री सहज बिजली घर-घर योजना (सौभाग्य)" केन्द्र द्वारा 25.9.2017 को प्रारम्भ की गई। इसमें 1 लाख 94 हजार घरों को कनेक्शंस प्रदान कर दिए गए हैं। अभी 35 लाख घरों को ऊर्जाकृत किया जाना है। इसमें ऐसे हितग्राही, जो पिछड़े वर्ग के हैं, उनसे कोई राशि नहीं ली जाएगी। इसमें केन्द्र शासन 60 प्रतिशत और राज्य शासन 40 प्रतिशत अनुदान देगा। वहाँ 51 में से 11 जिलों को शतप्रतिशत विद्युतीकृत कर लिया गया है। इस योजना के क्रियान्वयन के लिए प्रस्तावित 1,425 करोड़ रुपए की राशि शीघ्र प्रदान करने हेतु विद्युत मंत्रालय, भारत सरकार को पूर्व में पत्र भेजा गया है।

अतः मेरा अनुरोध है कि माननीय मंत्री जी राज्य सरकार को यह राशि शीघ्र प्रदान कराएं, जिससे मध्य प्रदेश सरकार एवं आपके द्वारा दिया गया लक्ष्य पूर्ण हो सके।

Demand to grant statehood to Puducherry immediately

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, the Central Government was giving 70 per cent grant to the Union Territory of Puducherry. This has however reduced periodically and now only 25 per cent grant is being given. The Fourteenth Central Finance Commission recommendations state that all States get 42 per cent grant from the Government of India. So far the Union Territory of Puducherry has however not been included within the purview of the Central Finance Commission, and is not getting any grant. There have been consistent demands to include the Union Territory of Puducherry within the purview of the Fifteenth Central Finance Commission. As far as the Goods and Services Act is concerned, Puducherry is recognised as a State. The Central Government grants Puducherry a share equivalent to other States. Under these circumstances, it is necessary for the Union Territory of Puducherry to be considered a State. The Puducherry Legislative Assembly has unanimously passed a Resolution to grant Statehood to Puducherry Union Territory, for empowering the Cabinet and the Legislative Assembly of Union Territory of Puducherry. This would enable it to render services and welfare schemes to the people of Puducherry without any obstruction and to speedily implement developmental schemes relating to Port, Industry, Agriculture, Fisheries and Fishermen, Education with Skill Development for enhancing employment to youth, to augment revenue resources, to implement schemes for betterment of Backward Classes, Scheduled Classes and Tribes and to implement developmental schemes. Considering the above reasons seriously, Puducherry needs to be granted Statehood immediately.

MR. CHAIRMAN: Shri Abir Ranjan Biswas, not present.